

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 202
IA (CA) No. 12/JPR/2023
Appeal No. 05/252(1)/JPR/2022
Under Section 252(1) of
Companies Act, 2013

In the matter of:

Registrar of Companies

...Appellant

Versus

M/s Advina Infrastructure Development Company Pvt. Ltd.

...Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Appellant

: Pooja Singh, JTA

For the Respondent

: Mohammad Bilal, Proxy Counsel

ORDER

Heard Ms. Pooja Singh, JTA appearing on behalf of the office of RoC. Mr. Mohammad Bilal, proxy counsel appearing on behalf of the Respondent submits that documents with regard to satisfaction of charge have been filed. Ms. Pooja Singh, JTA for the RoC seeks time to take instruction from the MCA. List the matter on 25.10.2023.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

September 15, 2023